

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.
CONTEMPT PETITION NO.16/99
IN
ORIGINAL APPLICATION NO.210/98

Friday, this the 5th day of November, 1999.

Coram: Hon'ble Shri Justice R.G.Vaidyanatha, Vice-Chairman,
Hon'ble Shri B.N.Bahadur, Member(A).

N.H.Sakharkar.Applicant.

Vs.

Naval Dockyard & Ors.Respondents.
(By Advocate Mr.V.S.Masurkar)

ORDER ON C.P. NO.16/99

(Per Shri Justice R.G.Vaidyanatha, Vice-Chairman)

Applicants have filed Contempt Petition No.16/99 alleging contempt by the respondents. To day, when the case is called out both the applicant and his counsel are absent. We have heard Mr.V.S.Masurkar, the learned counsel for the respondents.

The respondents have filed their written submission which is now taken on record. It shows that the respondents have refunded the amount to the applicant in July, 1999. A copy of the bill prepared for refund of Rs.6,197/- to the applicant is also annexed to the reply. In our view, the order of the Tribunal has been substantially complied with and hence no case for initiating any action for contempt. The C.P. is disposed of accordingly. No order as to costs.

B.N.Bahadur

(B.N.BAHADUR)
M(A)

B.

R.G.Vaidyanatha
(R.G.VAIDYANATHA)
V/C.